HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THURSDAY, THE THIRTIETH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTIONG CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT. JUSTICE RENUKA YARA

WRIT PETITION(PIL) (SR) NO: 50060 OF 2023

Between:

Pulluri Naresh Gaud, S/o: Venu gopal Pulluri, Aged about 42 years, Occ: Business, R/o: H.NO.5-1-964/1c, Gowliduga, Hyderabad

AND

1. The State of Telangana, Rep. by its Principal Secretary, Revenue Department, Scretariat, Hyderabad
2. The District Collector, Hyderabad District At Nampally, Hyderabad
3. The Revenue Divisional Officer, Hyderabad Division At Nampally, Hyderabad
4. The Tahsildar, Nampally Mandal At Nampally Hyderabad

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to Issue an appropriate Writ order or direction more particularly in the nature of Writ of Mandamus under Article 226 of the Constitution of India directing the respondents herein, particularly the 2nd respondent herein to allot the land and issue patta to the poor families situated in T.S.No.95, Block C and Ward No.49 of Nampally Village and Mandal with an extent of 2900 Sq. Mts. in the interest of justice.

IA NO: 1 OF 2018

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents herein particularly the 2nd respondent herein to allot the land and

issue patta to the poor families situated in T.S.No.95, Block C and W No.49 of Nampally Village and Mandal with an extent of 2900 Sq. Mts in the interest of justice.

Counsel for the Petitioner: SRI M.A. MUJEEB

Counsel for the Respondents: GP FOR REVENUE
The Court made the following: ORDER

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT. JUSTICE RENUKA YARA

WRIT PETITION (PIL) (SR) No.50060 of 2023

ORDER: *(Per Hon'ble The Acting Chief Justice)*

Sri Mohammed Munawar Ahmed Khan, learned counsel representing Sri M.A. Mujeeb, learned counsel for the petitioner, seeks to withdraw this petition with the liberty to file properly constituted petition.

2. The prayer is allowed.

3. Accordingly, this Writ Petition is **dismissed as withdrawn** with the liberty prayed for. There shall be no order as to costs. Miscellaneous applications, if any, pending shall stand closed.

SD/-T. JAYASREE
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

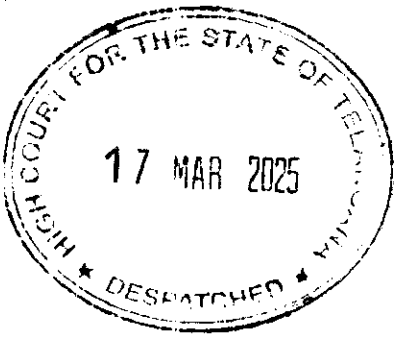
To,
1. One CC to Sri M.A. Mujeeb, Advocate[OPUC]
2. Two CC to The GP for Revenue, High Court for the State of Telangana, at Hyderabad[OUT]
3. Two CD Copies

T J
BS

HIGH COURT
DATED:30/01/2025

ORDER

WP(SR)(PIL).No.50060 of 2023



DISMISSING THE WRIT PETITION AS WITHDRAWN

WITHOUT COSTS

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L.B
3/3/25